

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 22.11.2012

The meeting No.33/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.11.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.33/AM-13 dated 22.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 33/84-ALC3/2012

MEETING DATE : 22.11.2012

Case No.:8/25/84-ALC3/2012	Party Name: SRG APPARELS PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
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1	HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Defer Date: 06.12.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.				

2	Case No.:5/29/84-ALC3/2012	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
	HQ File :01/84/050/00251/AM13/	RLA File :03/94/040/00403/AM13/	Lic.No/Date:0310706600 28.08.2012	Defer Date: 06.12.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.				

3	Case No.:3/29/84-ALC3/2012	Party Name: MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
	HQ File :01/84/050/00249/AM13/	RLA File :06/24/040/00021/AM13/	Lic.No/Date:0610028917 12.09.2012	Defer Date: 06.12.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.				

4	Case No.:7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
	HQ File :01/84/050/00253/AM13/	RLA File :35/24/040/00010/AM13/	Lic.No/Date:3510039250 12.09.2012	Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.

Case No.:2/29/84-ALC3/2012	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Approved
HQ File :01/84/050/00248/AM13/	RLA File :02/24/040/00104/AM13/	Lic.No/Date:0210182215 18.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	NA 802 PTFE graphite fibre Packing intimately reinforced with Aramid fibre Containing 200 kgs of PTFE Packing Yarn type 726A PTFE-impregnated and graphite, lubricated and graphite yarn with aramid addition.	200.00 Kgs.	PTFE Packing Yarn type 726A PTFE-impregnated and graphite, lubricated and graphite yarn with aramid addition.	204.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/25/84-ALC3/2012	Party Name: NOORVEER CREATIONS	Meet No/Date:33/84-ALC3/2012	Status:
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6		PVT. LTD	22.11.2012	Deferred
	HQ File :01/84/050/00240/AM13/	RLA File :05/24/040/00228/AM13/	Lic.No/Date:0510335212 20.09.2012	Defer Date: 06.12.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.			

7	Case No.:4/29/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
	HQ File :01/84/050/00250/AM13/	RLA File :04/24/040/00129/AM13/	Lic.No/Date:0410139872 20.09.2012	Defer Date: 20.12.2012
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-</p> <ul style="list-style-type: none"> i) Detail specification, GSM and dimension of export and import items. ii) Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item. iii) Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant. iv) The sizes of export products and calculation for requirement of inputs for each export product. v) Input and indigenous content in each export product separately. <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 20.12.2012.</p>			

	Case No.:8/29/84-ALC3/2012	Party Name: ANTIQUE NON WOVEN PVT.LTD.	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
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8	HQ File :01/84/050/00254/AM13/	RLA File :24/24/040/00006/AM13/	Lic.No/Date:2410037440 21.09.2012	Defer Date: 06.12.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.				

9

Case No.:17/31/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Approved	
HQ File :01/84/050/00278/AM13/	RLA File :34/24/040/00119/AM13/	Lic.No/Date:3410035302 05.10.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics made out of filament yarn of Aramids (Kevlar fabrics)	14,005.600 Kgs.	Aramid yarn (Product grade: Yarn K129 type 964C 1100 Dtex or Yarn K129 type 964C 3140 Dtex or yarn K29 type 963 3300 Dtex).	14,426.00 Kgs. (Including 3% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

10	Case No.:1/29/84-ALC3/2012	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
	HQ File :01/84/050/00247/AM13/	RLA File :07/24/040/00292/AM13/	Lic.No/Date:0710091364 12.10.2012	Defer Date: 20.12.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the CAD/CAM and measurement sheet of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information for consideration of the proposal. The case stands for re-listing on 20.12.2012.			

11

Case No.:3/31/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Approved	
HQ File :01/84/050/00264/AM13/	RLA File :04/24/040/00117/AM13/	Lic.No/Date:0410140459 12.10.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics 840 Denier and above Polyester fabrics (EE), Dipped belting fabrics, Rubberised textile fabrics	2,26,000 Kgs.	Polyester chips	2,37,300 Kgs.
			Spin finish oil	2034.00 Kgs.
			V.P. Latex	14,690.00 Kgs.
			Resorcinol	1582.00 Kgs.
			Formaldehyde	2260.00 Kgs.
			Bonding Agent (Grill bond/Casabond/Vulcabond-E/Isobond PC45)	1130.00 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

(12)

Case No.589	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/248/AM-10/DES-V
Fixation of ad-hoc norms under Advance Authorization No.0310550693 dated 14.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, export product weight has been shown as 8010.9 Kgs. whereas the import product weight is 6966 Kgs. only. It appears that there is something else contends in the export product. The Committee after deliberations decided to ask the applicant firm to clarify what other item alongwith quantity are used in the export product. The case stands for re-listing on 20.12.2012.

(13)

Case No.590	M/s D Decor Exports, Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/210/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310596364 dated 12.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.

(14)

Case No.591	M/s Chinar Forge Ltd., Jalandhar
NC 33/AM-13, dt. 22.11.2012	File No.01/84/162/375/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334271 dated 11.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M., dated 15.11.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic printed tufted Carpets/Mats (8,00,000 Sq. meter) with rubber coating of 500 grams per sq. meter consisting of (i) Nylon/ Polyamide BCF yarn 100% Nylon = 2,67,428.57 Kgs., (ii) Polypropylene Carpet backing (72,000 Kgs.) = 8,00,000 Sq. meter, (iii) Natural Rubber Latex with 60% DRC & 62% TSC = 1,40,845.28, Kgs. (iv) Synthetic Rubber Latex with 66% TSC = 4,21,901.89 Kgs., (v) Wingstay L = 4528.3 Kgs., (vi) Acid/Cationic dyes of 100% strength = 5348.57 Kgs., (vii) Polyacrylic Thickner = 20,383.14 Kgs. & (viii) Calcium Carbonate = 1,12,452.83 Kgs.	10,19,157.00 Kgs.	Nylon/ Polyamide BCF yarn 100% Nylon	2,80,800 Kgs. (1.05 Kg/kg content in export)
			Polypropylene Carpet backing	8,32,000 Sq. meter (74,880 Kgs.)
			Natural Rubber Latex with 60% DRC & 62% TSC	1,54,930 Kgs.
			Synthetic Rubber Latex with 66% TSC	4,64,092 Kgs.
			Wingstay L	4800 Kgs. (Max. 0.013 Kg/sq. meter)
			Acid/Cationic dyes of 100% strength	5349.00 Kgs.
			Polyacrylic Thickner	16,000 Kgs. (0.02 Kg./sq. meter)
			Calcium Carbonate	1,19,200 Kgs. (0.184 Kg/sq. meter of export)

The value of dyes and polyacrylic thickner shall be restricted to 14% of FOB value within overall CIF value of the licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.592	M/s Texstyles, Noida
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/125/AM-07/DES-V

Ratification of input output norms against Advance Authorisation No.0510183956 dated 02.06.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.

(16)

Case No.593	M/s Neocorp International, Dhar
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/419/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 1110026880 dated 24.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.

(17)

Case No.594	Ref. from Silk Association of India
NC 33/AM-13, dt. 22.11.2012	File No.01/84/162/362/AM-05/DES-V
Fixation of norms for disposal of scrap/waste generated by manufacturer of silk fabrics.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that this case may be examined in the file and withdraw this case from the agenda of the Norms Committee-V.

(18)

Case No.595	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/102/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310696800 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the

light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(19)

Case No.596	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/101/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310695854 dated 23.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(20)

Case No.597	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/100/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310696803 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(21)

Case No.598	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/107/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310696881 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(22)

Case No.599	M/s E.I. Dupont India Pvt. Ltd.
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/55/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3410034091 dated 09.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kevlar fabric	10,644.00 Kgs.	Aramid yarn (Product grade: Yarn K129 type 964C 1100 Dtex or Yarn K129 type 964C 3140 Dtexor yarn K29 type 963 3300 Dtex).	10,963.00 Kgs. (Including 3% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.600	M/s E.I. Dupont India Pvt. Ltd.
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/195/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3410034525 dated 29.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kevlar fabric KFA 964C A802F, GSM-190+/-10%, width-152 CM, 16,600.00 Meter.	4649.860 Kgs.	Aramid yarn (Product grade: Yarn K129 type 964C 1100 Dtex or Yarn K129 type 964C 3140 Dtex or yarn K29 type 963 3300 Dtex).	4789.00 Kgs. (Including 3% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.601	M/s E.I. Dupont India Pvt. Ltd.
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/194/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3410034420 dated 19.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics made out of filament yarn of Aramids (Kevlar fabrics)	12,900.00 Kgs.	Aramid yarn (Product grade: Yarn K129 type 964C 1100 Dtex or Yarn K129 type 964C 3140 Dtex or yarn K29 type 963 3300 Dtex).	13,287.00 Kgs. (Including 3% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.602	M/s E.I. Dupont India Pvt. Ltd.
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/193/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3410034347 dated 13.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics made out of filament yarn of Aramids (Kevlar fabrics)	5602.240 Kgs.	Aramid yarn (Product grade: Yarn K129 type 964C 1100 Dtex or Yarn K129 type 964C 3140 Dtex or yarn K29 type 963 3300 Dtex).	5770.00 Kgs. (Including 3% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
